

In the National Company Law Tribunal, Jaipur

Item No. 206

CP No. (IB)-225/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Mr. Rohit Bapna

.....Applicant/Petitioners

VS.

M/s Grexter Housing Solutions Pvt. Ltd.

.....Respondent

Order delivered on 27.11.2019

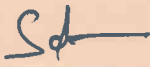
**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Abhishek Kumar, Adv.
Harsh Gattani, Adv.
Naresh Kumar Sejvani, Adv.

For Respondent(s) : Nikhil Yadav, Adv.
Varun Mehra, Adv.

ORDER

Heard the submissions made by the counsel appearing on behalf of the parties. As a very special case, three days time is granted to the counsel for the Corporate Debtor to file his reply. If the reply is not filed, the right to file reply will be closed. Post the matter to 04.12.2019.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(P. S. N. PRASAD)
JUDICIAL MEMBER**